

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

O/C

No. HC.XXXV -01/2019/47/ RTI
Dated 04/03/2020

From: Sri Dhruvad Kashyap Das,
Registrar (Judicial) & PIO,
Gauhati High Court,
Guwahati-781001

To: Mr. Ganesh Gogoi
C/o- Nandaram Gogoi
Rochipather Nepali Gaon
P.O.- Gazpuria, Dist- Dibrugarh
Assam - 785675

Sub: Information under RTI Act.

Ref: Your RTI Application dated 29/01/2020, Regd. Vide ID No. 31/2020 dtd 02/03/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query : No- B. The last order passed in case is on 18/03/2015. The order is available online at www.ghconline.gov.in. The case will be listed for hearing in due course.

Further, regarding second part of your query, Interrogative queries viz. "How/Why/When" do not come under the ambit of RTI Act. *(Please refer Dr. Celsa Pinto Vs Goa State Information Commission case)*

Please be noted that under the RTI Act, information as it exists only is to be provided.

Yours faithfully

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

N. N. Das
4/3/20

N. N. Das
4/3/20

A/O (3) CORRES (RTI)
N. N. Das
26.2.2020

(Biswajit Singha)
SPIO

Assam Information Commission
Shilpgram Road, Panjabari, Guwahati- 37

FORM-D
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-01/2019/48 / RTI
Dated 06/03/2020

O/C

From: Sri D.K. Das
Registrar (Judicial) & PIO
Gauhati High Court.
Guwahati – 781 001

To : Sri Joydeb Das
S/o- Karunamoy Das
House no-16, Ambari Fatashil
Kushal Konwar Road
Near Mayur Krishna Cinema Hall
Guwahati - 781025

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application dated 28/02/2020 Registered ID No. 31/2020
dated 02/03/2020

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of "Registrar General, Gauhati High Court", payable at Guwahati, instead of "PIO, General Hon'ble High court of Gauhati", hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-submit the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclosed:- IPO 50F989783

Yours faithfully,

N. N. Das
6.3.2020
Registrar (Judicial) & PIO
Gauhati High Court.

N. N. Das
06.03.20

FORM-D
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV -01/2019/49/ RTI
Dated 11/03/2020

From: Sri D.K. Das,
Registrar (Judicial) & PIO,
Gauhati High Court,
Guwahati-781001

To: Dr. Manabendra Lahkar
Rangiya, Bidyapur, Ward no-3
P.O. & P.S.- Rangiya
Dist - Kamrup, Pin- 781354

Sub: Information under RTI Act.

Ref: Your RTI Application dated 05/03/2020, Regd. Vide ID No. 32/2020 dtd 05/03/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query : No- 3). b The information sought for could not be furnished to you as the information is exempted from disclosure under section 8 (1) (g) of the RTI Act, 2005.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully

7/11
11.3.2020
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

N. Kish
11/3/20

FORM-D
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-01/2019/ 50/ RTI
Dated 12/03/2020

From: Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court.
Guwahati – 781 001

To : Mr. Priya Pal Bhikku ,
Maya Sarovar area, P.O.-Bodhgaya,
Dist- Gaya, Bihar, Pin-824231.

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application dated 17/02/2020 Registered ID No. 27/2020
dated 25/02/2020

Sir,

With reference to the above, this is to inform you that as per Rule 9 (ii) & (iii) of the Gauhati High Court (RTI) Rules, 2008, the application fee is to be paid by cash / demand draft / pay order, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati.

It is pertinent to mentioned here that you failed to deposit the requisite fee for your RTI application, hence, your application is rejected for not complying with Rule 9 (ii) &(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

18/3/2020
Registrar (Judicial) & PIO
Gauhati High Court.

N. Pal
18/3/20

FORM-D
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV -01/2019/51/ RTI
Dated 16/03/2020

From: Sri D. K. Das,
Registrar (Judicial) & PIO,
Gauhati High Court,
Guwahati-781001

To: Mr. Hara Kanta Saikia
C/o- Kalpana Saikia
O/o- Assam Minerals Dev. Corpn.
Dr. R.P. Road, Dispur
Guwahati- 6, (behind Shahjahan Market)

Sub: Information under RTI Act.

Ref: Your RTI Application dated 29/02/2020, Regd. Vide ID No. 33/2020 dtd 11/03/2020.

Sir,

With reference to the above, this is to inform you that as per Rule 9 (ii) & (iii) of the Gauhati High Court (RTI) Rules, 2008, the application fee is to be paid by cash / demand draft / pay order, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati and application fee by way of 'court fee' is not a valid mode of payment.

Hence, your application is rejected for not complying with Rule 9 (ii) & (iii) of the Gauhati High Court (Right to Information) Rules, 2008. You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

16-3-2020.

Yours faithfully

16-3-2020
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

10/3/20

FORM-D
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV -01/2019/52/ RTI
Dated 16/03/2020

From: Sri D. K. Das,
Registrar (Judicial) & PIO,
Gauhati High Court,
Guwahati-781001

To: Mr. Sishir Chand
D-71, 1st Floor, Chattarpur Enclave
New Delhi - 110074

Sub: Information under RTI Act.


Ref: Your RTI Application dated 22/02/2020, Regd. Vide ID No. 30/2020 dtd 28/02/2020.

Sir,


With reference to the above, the information pertaining to your query is provided herein below:

Reply to query : No- 1 & 2: As per Rule 4(v) of the Gauhati High Court (RTI) Rules, 2008, information related to decision(s) which are taken administratively or quasi-judicially shall be available only to the affected person(s). Hence, the information could not be disclosed to you.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.


16-3-2020

Yours faithfully


16.3.2020
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

N.M.H.
16/3/20